

The Gorkha Sculptors, Artists and Artisans of Darjeeling Hills Welfare Bill, 2022

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I move for leave to introduce a Bill to provide for the welfare of traditional sculptors, artists and artisans of Darjeeling Hills area belonging to the Gorkha community and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

SHRIMATI SHANTA CHHETRI: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022. Shri Binoy Viswam to move for leave to introduce the Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022. Shri Binoy Viswam; not present.

The Guaranteed Delivery of Public Services and Accountability Bill, 2022. Dr. Fauzia Khan to move for leave to introduce the Guaranteed Delivery of Public Services and Accountability Bill, 2022. Dr. Fauzia Khan.

The Guaranteed Delivery of Public Services and Accountability Bill, 2022

DR. FAUZIA KHAN (Maharashtra): Sir, I move for leave to introduce a Bill to guarantee the delivery of services within specified time limits to all citizens, the publication of the citizens' charter and other disclosures by all public authorities, the establishment of digital portals and facilitation centres for service delivery, and the processing and monitoring of grievances related thereto; to provide for the establishment of Grievance Redressal Authority to ensure accountability and prompt remedy for denial of services and the establishment of a National Grievance Redressal Commission to hear appeals and prescribe social audit standards for all public authorities and for matters connected therewith or incidental thereto.

The question was put and the motion was adopted.

DR. FAUZIA KHAN: Sir, I introduce the Bill.

MR. DEPUTY CHAIRMAN: The Constitution (Amendment) Bill, 2022 (amendment of Eighth Schedule). Shri Rajeev Shukla to move for leave to introduce the Constitution